# Insolvency and Bankruptcy Board of India 7<sup>th</sup> Floor, Mayur Bhawan, Connaught Place, New Delhi - 110001

#### **CIRCULAR**

#### No. IBBI/CIRP/47/2021

24th November, 2021

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All Registered Insolvency Professionals

All Recognised Insolvency Professional Entities

All Registered Insolvency Professional Agencies

(By mail to registered email addresses and on website of the IBBI)

Dear Sir/Madam,

Subject: Filing of list of creditors under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

In pursuance of clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ('CIRP Regulations') requiring the insolvency professional (IP) to file list of creditors on the electronic platform of the Board for dissemination on its website, the Board had issued the Circular No. IBBI/CIRP/36/2020 dated 27<sup>th</sup> November, 2020 directing the IP to file the list of creditors and modification thereof in the stipulated format on electronic platform viz. www.ibbi.gov.in.

- 2. In the said format, the particular "Identification No." for seeking identification details of creditors is mentioned. It has come to notice that in few instances, details such as Aadhaar, PAN card, etc., are being filled therein. Such information being sensitive personal information is prone to misuse and hence is not to be revealed on public platforms. The General Guidelines for securing Identity information and Sensitive personal data or information in compliance to Aadhaar Act, 2016 and Information Technology Act, 2000 issued by the Ministry of Electronics and Information Technology also provides that any personal identifiable data including Aadhaar should not be published in public domain.
- 3. To address this concern, this circular in partial modification of the Circular under reference, removes the column "*Identification No*." from the particulars of the format stipulated therein. The insolvency professionals are directed to file the list of creditors of the respective corporate debtor and modification thereof, in the revised format placed in **Annexure**, within three days of the preparation of the list or modification thereof, as the case may be. The rest of the contents of the above said Circular shall remain same.
- 4. This Circular is issued in exercise of the powers under clause (aa) of sub-section (1) of section 196 of the Insolvency and Bankruptcy Code, 2016.

Yours sincerely, -Sd-

(**Dr. Kokila Jayaram**) Deputy General Manager

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#### Annexure

# Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Sl. No.	Category of creditor	Summar claims rec			y of claims nitted	Amount of contingent	Amount o Annexure	Amount of claims	Details in	Remar ks,
		No. of claims	Amount	No. of claims	Amount o f claims admitted	claims	Filing under ause (ca) of		(Amount in	if any
1	Secured financial creditors belonging to any class of creditors								1	
2	Unsecured financial creditors belonging to any class of creditors								2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)								3	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)								4	
5	Operational creditors (Workmen)								5	
6	Operational creditors (Employees)								6	

7	Operational creditors (Government Dues)	1	136,80,760		136,80,760		Claims received pn 11/07/2022 and on 12/07/2022. mail was sent to sales tax authority WB for confirming CD correctly.
8	Operational creditors (other than Workmen and Employees and Government Dues)  Other creditors, if any, (other than financial creditors and operational creditors)					8	
	Total	1	136,80,7 <b>60</b>		136,80,760		

#### Annexure-1

# Name of the corporate debtor: LEONARD EXPORTS PRIVATE LIMITED; Date of commencement of CIRP: 16/06/2022; List of creditors as on: 16/08/2022

List of secured financial creditors belonging to any class of creditors NIL

(Amount in  $\Box$ )

Sl. No.	Name of	of claim cived			Details adm	of claim itted			Amount of	Amount of any	Amount of claim		Remark s, if any
	Credi t-or	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarant	Whether related party?	% of voting share in CoC	continge- nt claim	Mutual dues, that may be set-off	not admitted	under verifica- tion	
					interest	ee							

#### Annexure-2

Name of the corporate debtor: LEONARD EXPORTS PRIVATE LIMITED; Date of commencement of CIRP: 16/06/2022; List of creditors as on: 16/08/2022

List of unsecured financial creditors belonging to any class of creditors

NIL

(Amount in  $\Box$ )

Sl. No.	Name of cre-	Detai claim re		Det	ails of claim	admitted		Amount of contingent	Amount of any	Amount of claim not a	Amount of claim und	Remarks if any
	ditor	Date of receipt	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC	claim	mutual dues, that may be set-off	dmitted	er verifica tion	

Annexure – 3
Name of the corporate debtor: LEONARD EXPORTS PRIVATE LIMITED; Date of commencement of CIRP: 16/06/2022; List of creditors as on: 16/08/2022

List of secured financial creditors (other than financial creditors belonging to any class of creditors) NIL

(Amount in  $\Box$ )

Sl. No.	Name of cre- ditor	claim r	ils of eceive 1		Details of	f claim adm	itted			Amount of contingent	Amount of any mutual	Amount of claim not	Amount of claim under	Remarks , if any
		Date of rec eipt	Amou nt clai med	Amount of claim admitte d	Nature of claim	Amount covered by secur -ity interest	Amount covered by guar antee	Whether related party?	% voting share in CoC	claim	dues, that may be set-off	admitted	verifica- tion	

# Annexure – 4 Name of the corporate debtor: LEONARD EXPORTS PRIVATE LIMITED; Date of commencement of CIRP: 16/06/2022; List of creditors as on: 16/08/2022

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors) NIL

(Amount in  $\square$ )

Sl. No.	Name of cre-	Detai claim re			Details	s of claim a	dmitted		Amount of conti-	Amount of any mutual	Amount of claim	Amount of claim	Remarks, if any
	ditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guar- antee	Whether related party?	% of Voting share in CoC	ngent claim	dues, that may be set-off	not admitted	under verification	

Annexure – 5
Name of the corporate debtor: LEONARD EXPORTS PRIVATE LIMITED; Date of commencement of CIRP: 16/06/2022; List of creditors as on: 16/08/2022

List of operational creditors (Workmen) NIL

(Amount in□)

Sl. No.	Name of authorised	Name of	Details of receive		De	tails of clain	n admitted	Amount of conti-	Amount of any	Amount of claim under	Amount of claim not a	Remarks, i if any
	representa- tive, if any	work man	Date of receipt	Amount claimed	Nature of claim	Whether related party?	% voting share in CoC, if applicable	ngent claim	mutual dues, that may be set-off	verification	dmitted	

Annexure – 6
Name of the corporate debtor: LEONARD EXPORTS PRIVATE LIMITED; Date of commencement of CIRP: 16/06/2022; List of creditors as on: 16/08/2022

# List of operational creditors (Employees) NIL

 $(Amount in \square)$ 

Sl. No.	Name of authorised	Name of empl	Detai claim re		De	tails of clai	m admitted		Amount of contin-	Amount of any	Amount of claim	Amount of claim not	Remarks, if any
	representa- tive, if any	-oyee	Date of receipt	Amount claimed	Amount of claim admitted	claim of related voting shar		gent claim	mutual dues, th at may be set- off	under verifica - tion	admitted		

Annexure – 7
Name of the corporate debtor: LEONARD EXPORTS PRIVATE LIMITED; Date of commencement of CIRP: 16/06/2022; List of creditors as on: 16/08/2022

## List of operational creditors (Government dues)

Sl. No.	Details of c	laimant	Detai claim re		De	etails of clai	m admitted	l	Amount of contin-	Amount of any	Amount of claim	Amoune wet claim not	Remarks, if any
	Departme nt	Govern ment	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting shar e in CoC, if applicable	gent claim	mutual dues, th at may be set- off	under verifica - tion	admitted	
	Directorate of Commercial Taxes	Bengal	1	136,80,760								136,80,760	CD was different as confirmed on 12/07/2022 by sales tax authority, WB over email, then it was considered in 2nd. CoC meeting (on 2nd adjournment s) dated 08/08/2022 and minutes approved by CoC on 16/08/2022

Annexure – 8
Name of the corporate debtor: LEONARD EXPORTS PRIVATE LIMITED; Date of commencement of CIRP: 16/06/2022; List of creditors as on: 16/08/2022

## List of operational creditors (Other than Workmen and Employees and Government Dues) NIL

Sl. No.	Name of cre	Details o			Details o	f claim admi	tted			Amount of contin-	Amount of any	Amount of	Amount of claim	Remarks, if any
	ditor	Date of receipt	Amou nt clai med	Amou nt of cl aim ad mitted		Amount covered by security interest	Amount covered by guara -ntee	Whether related party?	% of voting share in CoC	gent claim	mutual dues, that may be set-off	claim not ad- mitted	under verifica- tion	

### Annexure – 9

Name of the corporate debtor: LEONARD EXPORTS PRIVATE LIMITED; Date of commencement of CIRP: 16/06/2022; List of creditors as on: 16/08/2022

## List of other creditors (Other than financial creditors and operational creditors) NIL

(Amount in□)

Sl. No		Deta claim r	ils of eceived			Details of cla m admitted			Amount of contin	Amount of any	Amount of claim		Remarks, if any
	-ditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount co vered by Security interest	Amount co vered by guarantee	Whether related party?	-gent claim	mutual dues, that may be set-off	not admitted	under verifica- tion	